

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL, JAIPUR BENCH,

JAIPUR

Dated of order: 04.06.2003

OA No.217/2002

1. Babu Lal s/o Nanga Banjara r/o Near FCI Godam, Banjara Basti, Baswa Road, Bandikui, Distt. Dausa.
2. Kishan Singh s/o Mangilal r/o Devatwal Ki Dhani, Jagir Bandikui, Distt. Dausa.
3. Kishori Lal s/o Badri Prasad Meena, vill. Baswa, Jurawta Ki Dhani, Baswa, Bandikui, Distt. Dausa.
4. Ramjilal s/o Nainwa Q.No.L/196 D, Railway Colony, Bandikui, Distt. Dausa.
5. Devi Prasad s/o Chhotelal, r/c Q.No.L/196 A, Railway Colony, Bandikui, Distt. Dausa.
All above at present working as Call Boy, Western Railway, Bandikui, Distt. Dausa.

.. Applicants

Versus

1. Union of India through General Manager, Western Railway Churchgate, Mumbai.
2. The Divisional Railway Manager, Western Railway, Jaipur Division, Jaipur
3. The Sr. Divisional Mechanical Engineer, Western Railway, Jaipur Division Office, Jaipur
4. The Chief Crew Controller, Western Railway, Bandikui, Distt. Dausa.
5. The Chief Loco Inspector, Western Railway, Bandikui, Distt. Dausa.

.. Respondents

Mr. N.K.Bhatt, counsel for the applicants

Mr. R.G.Gupta, counsel for the respondents

CORAM:

HON'BLE MR. M.L.CHAUHAN, MEMBER (JUDICIAL)

O R D E R (ORAL)

Per Hon'ble Mr. M.L.Chaudhary

The applicants have filed the present OA praying for the following reliefs:-

- "a) that the impugned order dated 23.4.2002 (Annexure A/1) may kindly be declared illegal and invalid and it be quashed and set aside.
- b) that the applicants may be allowed Cycle allowance as being provided to the similarly situated employees/call boys at Jaipur.
- c) that any other order(s) which this Hon'ble Tribunal deems just, proper and expedient in the facts and circumstances of the case may be passed in favour of the applicants.
- d) that cost of the O.A. may be awarded in favour of the applicants"

2. Notices of this application were given to the respondents. The respondents have filed reply.

3. During the course of arguments, the learned counsel for the applicants submits that the applicants will file representations to the concerned authority for redressal of their grievance and as such he does not want to press this application at this stage. In view of the submissions made by the learned counsel for the applicants, the present OA does not survive. However, the applicants will be at liberty to file representation to the concerned authority within a period of 15 days from

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today and in case such representation is made by the applicants within the aforesaid period, the respondent No.2 will dispose of the same within 4 weeks from the date of receipt of the representation. With these directions this OA is disposed of.



(M.L.CHAUHAN)

Member (J)